

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL**

SOUTHERN ZONE, CHENNAI

IN

ORIGINAL APPLICATION NO. 22 of 2022

Petitioner : Krishna

Versus

Respondent(s) : The Union of India

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
REGIONAL OFFICE, ERNAKULAM ON BEHALF OF THE
KERALASTATE POLLUTION CONTROL BOARD**

Adv. Rema Smrithi.

ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT:

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

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VOLUME 2

Index

Sl. No	Description	Pages
1	Exhibit R3(1) : Copy of the order	1-16
2	Exhibit R3(2) : Copy of the agreement	17-24
3	Exhibit R3(3) : Copy of consent to Establish	25-28
4	Exhibit R3(4) : Copy of the report submitted by Clean Kerala Limited	29
5	Exhibit R3(5) : Copy of the report regarding disposal of Multilayer plastic	30-36
6	Exhibit R3(6) : Copy of the reports furnished by Brand owners	37-41
7	Exhibit R3(7) : Copy of the letter to Member Secretary	42

Dated this the 19th day of April 2022

Rema Smrithi, Advocate

ADDITIONAL STANDING COUNSEL FOR THE MEMBER CONVENER



GOVERNMENT OF KERALA

Abstract

Local Self Government Department- OA 100/2021-Guidelines for registering vehicles transporting waste- Complied with - Orders issued

LOCAL SELF GOVERNMENT (WM) DEPARTMENT

G.O.(Rt)No.1673/2021/LSGD Dated,Thiruvananthapuram, 06/09/2021

Read Judgement in OA 100/2021 by Hon'ble National Green Tribunal dated 29.07.2021

ORDER

Local Self Governments (LSGs) are engaging Clean Kerala Company Limited (CKCL) and Private agencies for the collection and movement of waste to recycling/disposal facilities from collection centres/dumpsites. Currently there is no mechanism available to track and regulate the movement of vehicles which transport such wastes. Vide Order read above, Hon'ble National Green Tribunal in OA - No.100/2021, 'Dumping of Garbage foiled near Anamalai, trucks seized', directed to create a mechanism for registering the vehicles which are entrusted with carrying waste to be disposed at designated dumpsites or treatment facilities, in order to supervise and to track the movement of such vehicles to find out whether the waste that is being entrusted to them is really reaching the designated treatment facility centers. In compliance with the direction by National Green Tribunal, Government is pleased to issue the following guidelines.

Local Self Governments or their support systems like CKCL, while engaging agencies / organizations for removal/transportation of waste from dumpsites/ MCF/ RRFs to designated disposal or treatment facilities shall enter into specific agreement following these guidelines.

- a. Non biodegradable waste shall be classified as recyclable and non-recyclable.
- b. Recyclable non biodegradable waste shall be sold to the recycling agencies or their aggregators at a price not less than the rate notified by the Clean Kerala Company Limited (CKCL).
- c. The non-recyclable waste to be removed through Clean Kerala Company Limited (CKCL) on behalf of the Local Self Governments will be at the rate prescribed by the Government from time to time, .
- d. The Local Self Governments may engage authorized agencies/ organizations for removal of non-recyclable waste provided they possess valid consent to operate from the KSPCB and valid agreement/MoU with the disposal facility such as Engineered Sanitary Landfills or Furnace-based industries like cement kilns.
- e. The Local Self Governments and Clean Kerala Company Limited shall follow due process for identification of agencies/ organizations for removal of non-recyclable waste.
- f. The agencies/ organizations selected for removal and transportation of non-recyclable waste shall declare the destination where the waste is proposed to be disposed of and the hiring agencies (LSG/CKCL) shall verify and ensure whether the destination is suitable for safe disposal.
- g. All the vehicles which are entrusted with the transportation of waste to disposal/ recycling facilities shall be registered with the hiring agency from where waste is being collected. Clean Kerala Company and Local Self Governments shall keep a separate record of vehicles registered by them for this purpose. An Application for registering vehicles is attached as **Annexure I**.
- h. The Local Self Governments and CKCL shall incorporate specific conditions in the tender notification/ Empanelment notification and in the agreements with the transporting contractors to the effect that the transporting vehicle shall be fitted with GPS instrument and tracking systems arranged in the respective Offices.

- 1001
- i. An Officer of the LSG/ CKCL shall be designated for tracking the GPS while there is movement of waste and shall ensure that it reaches the right destination.
 - j. For transporting waste from source to location of treatment/disposal, a detailed manifest has to be maintained by the agencies engaged. After the transportation of the waste is complete, the copy the manifest duly signed by the receiver (treatment/disposal facility) shall be produced to the hiring agency within 7 days. A sample format of the waste manifest is attached as Annexure II.
 - k. The waste carried in the vehicle shall be properly covered during transportation.
 - l. The LSG/CKCL shall impose a fine and terminate the agreement with the transporting contractor and forfeit the amount payable to him in case of any violations.
 - m. The LSGs and CKCL are to identify transporting contractors or enable the existing contractors to install GPS in the vehicles used for this purpose within 45 days from the date of issue of this order.

(By order of the Governor)
Sarada Muraleedharan I A S
Additional Chief Secretary

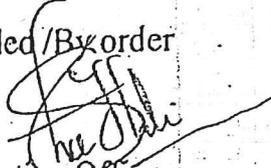
To:

All District Collectors
The Executive Vice Chairperson, Haritha Kerala Mission
The Director of Urban Affairs, Thiruvananthapuram
The Director of Panchayat, Thiruvananthapuram
The Executive Director, Suchitwa Mission
The Executive Director, KudumbhaShree
The Executive Director, Information Kerala Mission
The Chief Town planner, Department of Town and Country Planning
The Director General, KILA
The Managing Director, Clean Kerala Company, Pvt Ltd

File No.WM1/6/2021-LSGD

The Principal Accountant General (A& E) Kerala, Thiruvananthapuram
The Accountant General (G&SSA/E &RSA) Kerala, Thiruvananthapuram
The Information Officer, I&PRD(Web & New Media)
Stockfile/Office Copy

Forwarded /By order


Section Officer

Copy to,

Private Secretary to Hon'ble Minister of LSGD
P.A to Additional Chief Secretary, LSGD
P.A to Special Secretary, LSGD
Deputy Secretary , LSGD

LSG

ANNEXURE - I: APPLICATION FORM FOR REGISTERING VEHICLE TO COLLECT AND TRANSPORT OF SOLID WASTE TO DISPOSAL SITE

APPLICANT DETAILS		
Full Name of Applicant :		
Registered Address (including Phone No. and e-mail)		
Postal Address (for correspondence):		
VEHICLE DETAILS		
Garage Location (regular garaging address for vehicle):		
Vehicle Make and Model:	RTO Registration Number:	
Body Type:	Net Carrying Capacity (tonnes):	Year of Manufacture:
GPS Device Details:-		
Vehicle Inspection Certificate: (Emissions & Safety)		Validity:
DECLARATION-Your application will not be accepted unless the declaration is completed and signed		
I hereby declare that the information provided in this application is true and correct		
I also declare that the vehicle with registration number _____, is fit for the purpose of transporting the prescribed wastes specified in this application		
Signature* (1) _____ (2) _____ :Date: ___ / ___ / ___ <i>Second signature only required if the applicant is a partnership</i>		

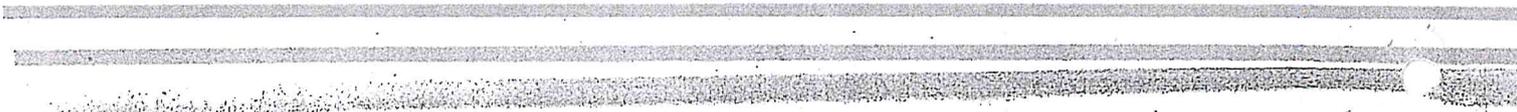
* If a company, a person of authority must sign and date and complete the following:

First Name _____ Last Name _____ Position _____

CHECKLIST — to be completed by the applicant	Tick <input checked="" type="checkbox"/>
Declaration (above) read and signed	
List of types of waste to be transported (Enclose separately)	
Appropriate insurance policy is maintained for the vehicle	
Three photographs of the vehicle (front, side and rear view) in JPG format	
Copy of RTO registration certificate	
If vehicle is not owned by the agency, copy of the lease/ rent agreement with the owner	

**Annexure -II: MANIFEST FOR TRANSPORTING WASTE FOR
TREATMENT/DISPOSAL**

1.	Sender's name and address (including Phone No. and e-mail)	
2.	Manifest Document No.	
3.	Transporter's name and address: (including Phone No. and e-mail)	
4.	Type of vehicle	(Truck/Tanker/Special Vehicle/others please specify)
5.	Vehicle registration No.	
6.	Treatment/disposal facility name and address (including Phone No. and e-mail)	
7.	Waste description (type of waste)	
8.	Total quantitym ³ or MT
9.	Purpose of transportation	Treatment/recycling/RDF/ scientific land filling/others please specify
10.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above with proper shipping details
	Date:	Name and designation:
		Signature:
11.	Transporter acknowledgement of receipt of Wastes:	I hereby declare that the contents of the consignment described above has been received for transportation and are properly covered and are in all respects in proper conditions for transport by road according to applicable government regulations.
	Date:	Name and designation:
		Signature:
12.	Receiver's certification for receipt of waste	I hereby declare that the contents and quantity of waste as described above has been received for treatment/disposal



Name: _____ Signature: _____



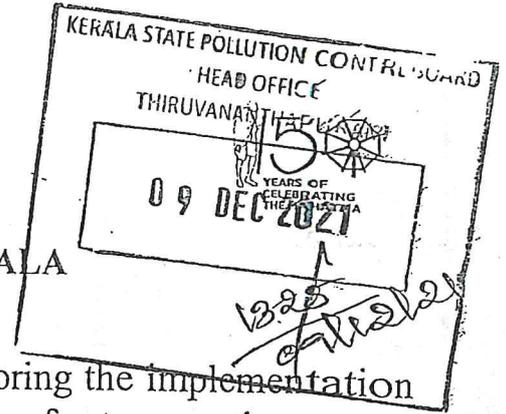
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10/12/21



GOVERNMENT OF KERALA

Abstract



Local Self Government - OA 100/2021- Monitoring the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters- Orders Issued

LOCAL SELF GOVERNMENT (W.M)DEPARTMENT

G.O.(Rt)No.2485/2021/LSGD Dated,Thiruvananthapuram, 06/12/2021

- Read
1. Judgment dated 29.07.2021 of Hon'ble NGT in OA 100/2021.
 - 2 G.O(Rt) No.1673/2021/LSGD dated 06.09.2021.
 - 3 Judgment dated 01.10.2021 of Hon'ble NGT in OA 100/2021.

ORDER

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In the Judgement read as 1st above above, Hon'ble NGT mentioned that there is no mechanism available to track and regulate the movement of vehicles which transport waste. In compliance to the Judgement of Hon'ble NGT, Government issued guidelines for registering vehicles transporting waste vide order read as 2nd paper above. But in the Government Order there was no reference regarding the mechanism to monitor the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters.

2. Government have examined the matter in detail and decided to constitute committees at State Level and District Levels with following members for monitoring and implementation of guidelines as stipulated in G.O(Rt) No.1673/2021/LSGD.

State Level Committee

- Additional Chief Secretary, LSGD – Chairman

- Executive Director, Suchitwa Mission – Convenor
- Director General of Police/ Representative
- Taxes Commissioner/Representative
- Transport Commissioner /Representative (Motor Vehicles Department)
- Director (Urban), LSGD
- Director (Rural), LSGD
- Member Secretary, Kerala State Pollution Control Board
Managing Director, Clean Kerala Company
- Representative of Haritha Keralam Mission

The committee shall

- be convened once in 3 months
- review the status of the activities based on the monthly report submitted by
District level monitoring committee
- identify gaps in the implementation of the guidelines and shall give guidance for issuing directions at State Level
- look into and resolve issues related to trans-boundary movement of waste.

District Level Committee

- District Collector - Chairman
- District Co-ordinator Suchitwa Mission-Convener
- Regional Joint Director (Urban)
- Deputy Director of Panchayats
- Superintendents of Police / Representative
- Joint Commissioner of Tax/Representative
- Deputy Transport Commissioner /Representative (Motor Vehicles Department)
- Representative from District Pollution Control Board
- Representative from Haritha Kerala Mission
- Representative from Clean Kerala Company
- Representative from Police Department
- Representative from Motor Vehicle Department

The committee shall

- be convened on a monthly basis
- review the status implementation based on the monthly report submitted by local bodies (through RJD/DDP) and Clean Kerala Company submit quarterly reports to the state level committee in the prescribed

format in Annexure-I

- shall review the details of waste transporting vehicles entrusted by LSGIs/CKCL
- review the details of defaulters and action taken against them
- resolve the issues pertaining to subject matter at District Level
- report any gaps/issues to the state level committee which require State level interventions

3. In order to identify and take action against defaulters following institutional mechanism needs to be carried out by Local Bodies and Clean Kerala Company

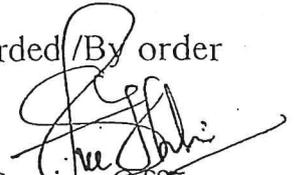
- Local Self Government Institutions and Clean Kerala Company shall submit monthly reports to the District level committee in the prescribed format in Annexure-II
- Local Self Government Institutions and Clean Kerala Company shall adhere to all the directions mentioned in the guidelines issued vide G.O (Rt)No.1673/2021/LSGD dated 06.09.2021 while engaging agencies for transportation of waste.
- Local Self Government Institutions and Clean Kerala Company shall clearly mention the clause related to imposing fine in the case of violations in the agreement with the agencies.
- The officer designated by the local body and CKCL for tracking the GPS while there is movement of waste shall
 - ensure that the details of trips (including details of destination such as location names, GPS co-ordinates) are recorded in a register format enclosed as Annexure-III
 - ensure that the vehicle has reached the right destination
 - shall keep a record of the copy of manifest duly signed by the receiver submitted by the transporting agency.
 - shall report to Secretary in the case of Local bodies and Managing Director Clean Kerala company or the person authorized regarding violations
- On reporting the violations, Secretary of LSGI/CKCL shall initiate actions against the defaulter for imposing fine and forfeit the amount payable and initiate legal actions as per laid down procedures.

(By order of the Governor)
 R S Kannan
 Special Secretary

To:

- All District Collectors
- The Executive Vice Chairperson, Haritha Kerala Mission
- The Director(Urban), Local Self Government Department
- The Director(Rural), Local Self Government Department
- The Director General of Police
- The Taxes Commissioner, Department of Income Tax
- The Transport Commissioner , Motor Vehicles Department
- The Chief Town planner, Department of Town and Country Planning
- The Member Secretary, Kerala Pollution Control Board
- The Executive Director, Suchitwa Mission
- The Executive Director, KudumbhaShree
- The Executive Director, Information Kerala Mission
- The Superintendents of Police
- The Joint Commissioner of Tax, Department of Income Tax
- The Deputy Transport Commissioner , Motor Vehicles Department
- The Director General, KILA
- The Managing Director, Clean Kerala Company, Pvt Ltd
- The Commissioner for Rural Development
- The Principal Accountant General (A& E) Kerala, Thiruvananthapuram
- The Accountant General (G&SSA/E &RSA) Kerala, Thiruvananthapuram
- The Information Officer, I&PRD(Web & New Media)
- All District Coordinators (Through Suchitwa Mission)
- The Regional Joint Director (Through Director (Urban), LSGD)
- The Deputy Director of Panchayath (Through Director (Rural), LSGD)
- Stock file/Office Copy

Forwarded /By order


Section Officer

Copy To,

- Private Secretary to Hon'ble Minister of LSGD
- P.A to Additional Chief Secretary, LSGD
- P.A to ~~Principal~~ Secretary, LSG (WtE) Projects
- P.A to Special Secretary, LSGD Deputy Secretary, LSGD
- Deputy Secretary, LSGD

QUARTERLY REPORT FORMAT

Name of District :

Report for the period of: 20... to 20...

SI No.	Description	In LSGIs		By CKCL	
		Within State	Outside State	Within State	Outside State
1	Total number of LSGI's conducted vehicle registration				
2	Total number of vehicles registered with GPS tracking till date				
	VEHICLE MOVEMENT DETAILS				
3	Total number of trips conducted				
4	Total quantity of waste transported (Tonnes)				
5	Number of successful trips conducted				
6	Quantity of waste transported (successful trips) (Tonnes)				
7	Number of trips have violations reported				
8	Quantity of waste transported (Violation trips) (Tonnes)				
9	Number of violations in which action taken				

Signature:

Name:

Designation:

MONTHLY REPORT FORMAT

Report for the month of : 2021

Details submitted by : LSGI / Clean Kerala Company (tick whichever is applicable)

District :

Name of LSGI:

SI No	Description	Remarks	
		Within State	Outside state
1	Total number vehicles registered with GPS tracking till date		
	VEHICLE MOVEMENT DETAILS	Within State	Outside state
2	Total number of trips conducted		
3	Number of successful trips conducted		
4	Quantity of waste transported (successful trips) Tonnes		
5	Number of trips have violations reported		
6	Quantity of waste transported (Violation trips) Tonnes		
7	Number of violations in which action taken		

Signature:

Name:

Designation:



GOVERNMENT OF KERALA

Abstract

Local Self Government - OA 100/2021- State Level Committee and District Level Committee- Modifications- Orders Issued

LOCAL SELF GOVERNMENT (W.M.) DEPARTMENT

G.O.(Rt)No.225/2022/LSGD Dated, Thiruvananthapuram, 04-02-2022

Read 1 G.O(Rt) No.2485/2021/LSGD dated 06.12.2021.

2 Meeting of State Level Committee convened by Additional Chief Secretary, Local Self Government Department on 07.01.2022.

ORDER

The Hon'ble NGT in the judgment dated 01.10.2021 in O.A 100/2021 has mentioned that there is no reference regarding the mechanism to monitor the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters.

2. The Government in compliance, constituted committees at State Level and District Levels for monitoring and implementation of guidelines as stipulated in G.O(Rt) No.1673/2021/LSGD vide G.O read as 1st paper above.

3. Vide meeting read as 2nd paper above, it was decided to include representatives of IMAGE and KEIL to the State level Committee and to include representatives from Health and Environment Departments to the District level Committee.

4. Government have examined the matter and are pleased to modify the State level Committee with representatives of IMAGE and KEIL and District Level Committee with representatives from Health & Family Welfare Department and Environment Department.

5. Necessary arrangement shall be taken by the Health & Family Welfare Departments and Environment Departments to nominate their representatives.

6. The Government Order read as 1st paper above, is modified to this extent only.

(By order of the Governor)
R S KANNAN.
SPECIAL SECRETARY

To

All District Collectors

The Executive Vice Chairperson, Haritha Kerala Mission



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CY 219364

AGREEMENT FOR SALE OF SCRAP

This Agreement for Sale of Scrap is entered into on 24th day of January 2022, at Thiruvananthapuram by and:

BETWEEN

M/s MRM Eco Solutions Pvt Ltd a company incorporated under Companies Act 2013, having its office at First Floor, Choorail Building, Engappuzha, Puthuppady P.O, Kakkavayal Road, Kozhikode 673586 represented by Mr. Shahid MK, Director (hereinafter referred to as the "Buyer" which expression shall, unless it be repugnant to the meaning or context thereof, be deemed to include its successors in interest and permitted assigns) of the **ONE PART**

AND

CLEAN KERALA COMPANY LIMITED, a Company incorporated under the Companies Act, 1956 having its registered office at State Municipal House, Near Chinmaya Vidyalaya School, Vazhuthacaud, Trivandrum-695010, Kerala, India represented by Sri P Kesavan Nair, Managing Director (hereinafter referred to as the "Seller", which expression shall, unless it be repugnant to the meaning or context thereof, be deemed to include its successors in interest and assigns) of the **OTHER PART**

For Clean Kerala Company Limited

[Signature]
Managing Director



Shahid. M.K
[Signature]
2021

20-1-2022

02-11-2021

M.D., Clean Kerala Company

[Signature]
SRI THAMANGALAM
VENDOR
RAJEEV. R S





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CY 219365

The Seller and the Buyer may be referred to individually as a "Party" and together as the "Parties", as the context may so require.

- A. The Buyer is one of the PRO (s) / Agencies, recognised by the Central Pollution Control Board and is involved in collection and disposal of different Plastic Waste on behalf of various Producers, Importers and Brand Owners - (PIBO(s)). The Buyer is even engaged in the business of Municipal Solid Waste Management and is also in Purchase, aggregation, storage and transportation of MLP/OTHER RECYCLABLES. The Buyer has registered itself under the provisions of the Goods and Service Tax ("GST") and has its **GST registration number 32AANCM0839K1ZA**
- B. The Seller is a company engaged in buying and scrapping of MLP/OTHER RECYCLABLES. The Seller's **GST registration number is 32AAFCC5214N1ZR**, along with the list of all services rendered by the Seller and the corresponding Service.
- C. The Buyer is desirous of buying MLP/OTHER RECYCLABLES from the Seller from different locations across Kerala State.

For Clea Kerala Company Limited

[Signature]
Managing Director



Shahid. m.k

[Signature]

1 NOV 2021

N-2513

02-11-2021

MD, Clean Homes

[Signature]
SRI RAMANGALAM
VENDOR
RAJEEV. R.S



- D. The Seller has agreed to sell MLP/OTHER RECYCLABLES to the Buyer on the terms and conditions set out hereunder based on the mutual agreement between the Parties.

Article 1 – Subject of the Agreement

- a. This Agreement aims at defining the main rules, technical, commercial, operative and legal conditions which shall govern the Services by the Seller to the Buyer.

Article 2 - The Services Provided by the Buyer

- a. Subject to the terms and conditions of this Agreement, the Buyer shall purchase from the seller the list of products as mentioned in Article 4 b. The Parties may enter into additional agreements for services, which may constitute as addendums to this Agreement subject to the terms and conditions of this Agreement if required. Each addendum shall be in writing, properly executed by the Parties, referring to this Agreement.
- b. The relationship created by this Agreement is one of independent contractors, and not partners, franchisees or joint ventures. No employees, Buyers, sub-contractors or agents of one Party are employees, Sellers, contractors or agents of the other Party, nor do they have any authority to bind the other Party by contract or otherwise to any obligation, except as expressly set forth herein. Neither Party will represent to the contrary, either expressly, implicitly or otherwise.
- c. Buyer shall arrange vehicles for transporting and labourers for loading the materials from CKCL godowns/RRFs/MCFs and meet the expenses for the same.

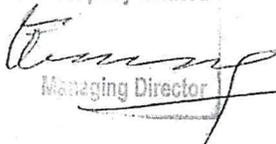
Article 3 - The Services Provided by the Seller

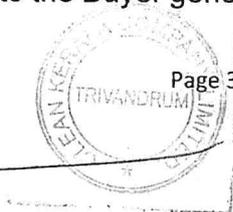
- a. To ensure that materials are collected and stored in godown/RRF/MCF with vehicle access.
- b. To inform the buyer about the quantity available for sale from each location on a timely basis.
- c. To issue invoice to the Buyer on the same day of lifting to ensure smooth transportation.

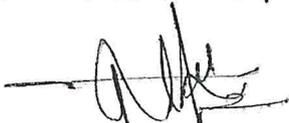
Article 4 -Terms of Invoicing and payment

- a. For the Sales by the Seller after due measurement of the quantity, the Seller shall raise a sales invoice to the Buyer generated from Tally incorporating all the required

For Clean Kerala Company Limited


Managing Director



Shahid, M.K.


details as per the GST rules including HSN Codes as mentioned in **Clause B** of this agreement. The invoice shall be raised by the Seller to the Buyer on the same day the Sale is completed and the Buyer shall be liable to pay the amount mentioned in the sales invoice within 15 days from the date of receipt of the same. The following shall mandatorily be mentioned on the sales invoice –

Buyers' GST No.

HSN code for the goods sold as scrap

Seller's PAN

Seller's GST No.

Seller's Bank Account details

- b. The Buyer has agreed to purchase MLP/OTHER RECYCLABLES, and shall pay the Seller's sales invoices as per the pricing mentioned below for each Kilogram of material sold:

SI.No	Description of goods	Rate/KG
1	Multi-layer plastics (MLP)	3.00

List of OTHER RECYCLABLES (Rate/KG)

SI No.	Item	Baled Rate	Unbaled Rate	SI No.	Item	Baled Rate	Unbaled Rate
1	HM	11	7	12	Nonwooven	13	8
2	CHM Mix	11	7	13	News Paper	14	14
3	PP	21	18	14	Card Board	8	7
4	Print PP	11	8	15	BB (Mix Paper)	9	7
5	LD 1	28	22	16	Glass Bottle Beer		1.5
6	LD 2	16	11	17	Glass Waste		1
7	Milma LD			18	Aluminium Can		82
8	HDP	24	21	19	Steel		29
9	Hard Plastic	13	11	20	Iron Scrap		20
10	Pet Bottle	25	17	21	Oil Cover	7	3
11	Liquor Bottle (Plastic)	23	18				

Rate for each items per KG as mentioned in the above table 'List of Other Recyclables' is subject to revisions from time to time. New items too may be added to the list as per mutual consent.

The pricing mentioned is exclusive of all applicable taxes from time to time. The Buyer shall be liable to pay applicable taxes on the pricing mentioned by the Seller in pursuance of this Agreement.

For Clean Kerala Company Limited

[Signature]
Managing Director



Page 4 of 8

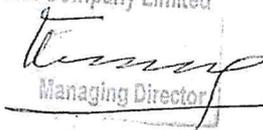
Shahid, M.K

[Signature]

Article 5 - Representations, Warranties and Undertakings

- a. The Seller/Buyer represents and warrants that (i) it has the legal right to enter into this Agreement and perform its obligations hereunder; (ii) the performance of its obligations for Sale/Buy MLP/OTHER RECYCLABLES to the Buyer/Seller, will not violate any applicable laws or regulations, or cause a breach of any agreements with any third parties; and (iii) Seller/Buyer has obtained all regulatory approvals / licenses to perform the Services covered by this Agreement (iv) The Seller/Buyer shall obtain its GST registration and be compliant with all tax laws, including but not limited to GST.
- b. The Seller/Buyer agrees to keep confidential of all so-called confidential information and not to disclose or make any unauthorized use of any trade secrets, marks, logos, proprietary information, confidential information, knowledge, know how, data or other information of the Buyer/Seller or its customers which the Seller/Buyer knows, or has reason to know, is considered confidential by the Buyer/Seller (collectively referred to herein as "Confidential Information"). Irrespective of the source of such Confidential Information, which the Seller/Buyer may have produced, obtained, learned or otherwise acquired in connection with this Agreement or through any other source, the Seller/Buyer agrees not to disclose such Confidential Information during the term of this Agreement and 3 (three) years thereafter, except to the extent that any such Confidential Information becomes generally known in the public through no direct or indirect role of the Seller/Buyer and which is required to be disclosed pursuant to any statutory or regulatory authority or court order. The Seller/Buyer agrees to use such Confidential Information solely to perform its obligations in connection with this Agreement and for no other purpose whatsoever.
- c. The Seller represents that the products (MLP/OTHER RECYCLABLES/other recyclables) which are sold to the Buyer from the Seller shall stay in the sole possession of the Buyer and the Seller shall not refrain the Buyer from further selling the products (MLP/OTHER RECYCLABLES) to any other third party who is authorised to receive such materials as per the provisions contained in the respective Rules and Guidelines issued by the Govt / State Government.
- d. The Seller/Buyer shall keep the same valid through-out the subsistence of this Agreement and shall bring to the notice of the Buyer/Seller any expiry, modification, or suspension of any such approvals/licenses and the initiation of any adverse action by the relevant authority concerned in relation thereto. In the event of a breach of representations, the Seller/Buyer may invoke the right to terminate the Agreement, notwithstanding any other rights to seek for other specific or equitable remedies including but not limited to injunction.

For Clean Kerala Company Limited


Managing Director



Page 5 of 8

Shahid. mb


- e. The seller has no obligation or any commitment to supply a minimum quantity of any materials. However, in case of MLP the Buyer will only transport quantity based on the feasibility of the logistics, the minimum quantity shall be 8 MT to 10 MT of baled material from one district (2 locations). In both case prior intimation shall be given to both parties.

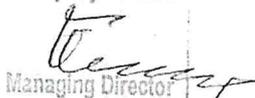
Article 6 – Indemnity, Damages and Penalty

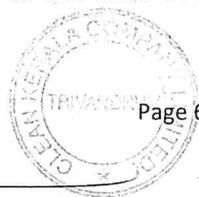
- a. The Seller agrees to indemnify, defend and hold the Buyer harmless from and against any claim, liability, obligation, loss, damage, deficiency, assessment, judgment, cost or expense (including, without limitation to costs and expenses incurred in preparing and defending against or prosecuting any litigation, claim, action, suit proceeding or demand) of any kind or character, arising out of or in any manner incidental, relating, or attributable to any inaccuracy, breach, or failure by the Seller to perform and observe the representations, warranties and services described in this Agreement, or arising out of any wrongful acts or omissions, negligence or misconduct of the Seller, its affiliates, or its employees or its agents. The Seller also agrees to indemnify the Buyer against any claims, losses or damages that the Buyer may suffer in the event the Seller does not comply with any law or statutory obligations, including but not limited to GST. Notwithstanding anything contained elsewhere to the contrary, the Seller agrees that if a remedy at law for any breach of the foregoing covenants be inadequate, the Buyer may, in addition to any other remedies available, shall also be entitled to apply for specific performance or injunction either prohibitory or mandatory.

Article 7 - Term and Termination

- a. The term of this Agreement is effective for a period of One Year commencing from the date of signing of this agreement ("Term") unless otherwise terminated in accordance with this Agreement. Upon expiration of the Term of this Agreement, if both parties wishes to renew this Agreement for a further period of One Year or for such other period, the same may be done on mutually agreeable terms and conditions in writing.
- b. The Seller/Buyer may terminate this Agreement for convenience at any time for any reason, by providing the Buyer/Seller not less than thirty (30) days' prior written notice.
- c. If the Seller/Buyer defaults in the performance of any material provision of this Agreement, the Buyer/Seller may terminate this Agreement upon fifteen (15) days' written notice thereof.
- d. Upon termination of this Agreement, the Buyer shall still be bound to perform the Services and show proof of the same for all products (MLP/OTHER RECYCLABLES) bought from the Buyer prior to the date of termination of this Agreement.

For Clean Kerala Company Limited


Managing Director



Page 6 of 8

Shahid, Mib


- e. The expiration or termination of this Agreement for any reason will not release either Party from any liabilities or obligation set forth herein which (i) the Parties have expressly agreed will survive any such expiration or termination, or (ii) remain to be performed or by their nature would be intended to be applicable following any such expiration or termination.

Article 8 - Assignment

- a. Either party shall not transfer or assign any of its rights or obligations under Agreement to any third party without prior written consent of the other party.

Article 9 - Governing Law and Competent Jurisdiction

- a. The Agreement shall be governed by the laws of India. The courts in Thiruvananthapuram shall have the exclusive jurisdiction to adjudicate any matter involved hereunder. The language of arbitration would be English.

Article 10 - Miscellaneous

- a. If any provision of this Agreement is held by a Court of competent jurisdiction to be invalid, void or unenforceable, the remaining provisions shall continue in full force and effect.
- b. This Agreement along with the Schedules hereto embodies the entire agreement and understanding of the Parties hereto, and supersedes all prior or contemporaneous written or oral communications or arrangements between the Buyer and the Seller regarding the subject matter hereof.
- c. The failure of either Party to insist upon the performance of any of the terms, covenants, or conditions of this Agreement or to exercise any right hereunder, shall not be construed as a waiver or relinquishment of the future performance of any rights, and the obligations of the Party with respect to such future performance shall continue in full force and effect.
- d. This Agreement may be executed in one or more counterparts each of which shall be an original and all of which together shall constitute one and the same instrument.

For Clean Korsta Company Limited


Managing Director



Shahid. Mib


IN WITNESS WHEREOF, the Parties hereto have executed this Agreement as of the day and year first set forth above.

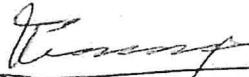
Buyer:

MRM Eco Solutions Pvt Ltd

Authorised Signatory
Name: Shahid MK
Designation: Director

Shahid. M.K


Seller:



Clean Kerala Company Limited

Authorised Signatory
Name: P Kesavan Nair
Designation: Managing Director



P KESAVAN NAIR
Managing Director
Clean Kerala Company Limited
State Municipal House
Thiruvananthapuram - 10



**Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1st Floor, Udyog Bhavan, Bhenstora, Nani Daman**

CATEGORY - ORANGE

**Consent To Establish
(Under the provision/ Rules of below mentioned Environmental Acts)**

Consent No. PCC/DDD/WA/AA/KG/21-22/983972

Date :30/09/2021

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to :

M/s BIARAT POLYWORLD

"Gala No. 217 and 218, Sr. No.380/1 (1) to (24), Modern Industrial Estate, Kachigam, Daman."

1. The Consent to Establish is granted for a period up to : 31/08/2022
2. The Consent is valid for the manufacture of following items:

Products Manufactured		
Sr. No.	Name of the Products	Maximum Production Qty per Year
1	Plastic Reprocess Granules, Plastic Tubing, Roll, Sheet, Sulli, Box Strapping	1200 MT/Year

3. Conditions under Water Act:

3.1 The daily water consumption and wastewater generation is as under :-

Sr. No.	Purpose	Consumption(Kilo litter/day)
1	Domestic	0.5
2	Cooling	0.5
Sr. No.	Generation	Waste Water Generation Quantity (Kilo litter/day)
1	Domestic	0.2
2	Cooling	0.0

3.2 Trade Effluent. If any; the quality of the treated effluent as per PCC norms mentioned Below.

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	100mg/L.
(4)	C.O.D.	Not to exceed	250mg/L.
(5)	Oil & Grease	Not to exceed	10mg/L.

3.3 Trade Effluent Disposal Outlet Conditions: Industry shall not discharge treated Effluent outside factor premises. the treated Effluent shall be reused/recycled or used for plantation/gardening within the factory premises.

3.4 Sewage Treatment. - Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards.

BOD (5 days at 200 C)	less than 20 mg/l
Suspended solids	less than 30 mg/l
Residual Chlorine	minimum 0.5 mg/l

3.5 The unit shall not manufacture single use plastic items.

3.6 The unit shall comply with the DMC amended Bye-laws vide No. DMN/DMC/BYE LAWS/02/2021 dated 11.06.2021.

4. Conditions under Air Act:

4.1 The following shall be used as fuel in emission causing installation

Installed Utility	Capacity	Fuel.	Quantity
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4.2 The flue gas emission through stack attached to emission causing installation shall conform to the following standards:

Sr. No.	Stack No.	Stack attached to	Capacity	Stack height in Meter	Fuel to be used	Permissible Limit
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4.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	Permissible Limit
Particulate Matter(size less than 10µm) or PM10 µg/m ³	100 (24 hours average)
Particulate Matter(size less than 2.5µm) or PM2.5 µg/m ³	60 (24 hours average)
Oxides of Nitrogen(NO ₂) µg/m ³	80 (24 hours average)
Oxides of Sulphur (SO ₂) µg/m ³	80 (24 hours average)

4.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney /stacks attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc and these shall be painted/displayed to facilitate identification.

4.5 There shall be no emission other than the permitted installations and the quarterly stack monitoring reports from recognized lab shall be submitted along with the renewal application.

4.6 The applicant shall provide required stack height with the thermic fluid heater using the following formula:

$H = 14 Q^{0.3}$ Where H = total stack height in meters from ground level.

Q = Sulphur dioxide (SO₂) emission rate in kg/hr. In no case the stack height shall be less than 11 mtr

4.7 The applicant shall provide necessary control equipments with a minimum stack height of 11 mtrs to meet the SO₂ norms.

4.8 Each of the D.G.Sets shall be provided with a stack whose height, should be worked out according to the formula:-

$H = h + 0.2 \text{ capacity of KVA}$

Where h = height of the building in meters where the generator set is installed. OR 9 meters from the ground level, whichever is more, before commencing the operation.

4.9 Adequate mufflers shall be provided to the D.G.Set/s, so that the ambient noise level shall not exceed the limits prescribed below;

(a). Day time	(6AM- 9PM)-	75 dB(A) Leq.
(b). Night time	(9PM- 6 AM)-	70 dB(A) Leq.

5. GENERAL CONDITIONS: -

5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

5.2 If at any time, it is observed that effluent fails to conform to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture either existing or new products.

5.3 The applicant shall submit separate application for obtaining Consent for Operation/ Renewal under Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981 before 30 days of expiry of validity period of Consent.

5.4 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

5.5 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

5.6 In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.

5.7 If all the machineries listed in the project report are not installed operational consent shall not be granted.

5.8 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

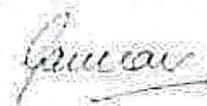
6.0 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

7.0 The applicant shall comply with any and all the rules of Plastic Waste (Management and Handling) Rules, 2011 dated 4.2.2011.

8.0 The applicant shall not manufacture any products which attracts EIA notification dated 14.9.2006

9.0 If the unit generates hazardous waste during the manufacturing process it shall be disposed off scientifically to the CHWTSDF. The unit shall obtain CHWTSDF membership also.

10.0 The unit shall submit Environmental Statement Form - V by the 30th day of September every year, duly certified in prescribed format to the PCC DD & DNH.



03/10/2021

Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman

REPORT SUBMITTED BY CLEAN KERALA LIMITED
DURING JANUARY - MARCH 2022.

JANUARY- 2022

<u>Date</u>	<u>Place</u>	<u>Qty (Kg)</u>
04/01/2022	Kollam	9072
26/01/2022	Kannur	13357
27/01/2022	Thrissur	9500
TOTAL		31929
FEBRUARY. 2022		
03/02/2022	kannur	4650
07/02/2022	Thrissur	9500
16/02/2022	Kannur	7985
16/02/2022	Ernakulam	7000
26/02/2022	Kannur	9562
TOTAL		38697
MARCH - 2022		
06/03/2022	Kollam	7166
08/03/2022	Thrissur	9550
09/03/2022	Kannur	9583
13/03/2022	Trivandrum	10100
21/03/2022	Kannur	9430
22/03/2022	Thrissur	9544
26/03/2022	Kottayam	9160
TOTAL		64533

Sl. No.	Dist	ULBs	Door to door collection of segregated waste done	HKS or other agency	if other, specify	multilayer packs segregated (Yes/No)	If Yes, quantity of multi layer plastics collected	multilayer packs collected along with mixed waste (Yes/No)	if Yes, quantity of mixed waste collected	No of MCFs/RRFs	Collected waste transferred to (McFs/RRFs)	Collect ed waste handed over to (CKC Ltd/ other agency)	if other, specify the name	Agreement with disposal facility such as cement plant obtained (Yes/No)	if yes, specify the quantity disposed through cement plant	Remarks
33		Aluva	YES	HKS,PLAN @EARTH	NA	No	NA	No	NA	2 MCF	YES	BOTH	NA	No	Agreement done with CKCL,Plan@earth	
34		Angamali	Yes	HKS	NA	Yes	3.5 ton	Yes	9.5	1	RRF	Plan @ earth	NA	Yes	Ultra Tech Cement	02.04.2022
35		Eloor	7110	19	NA				3/1 (Rented)	Yes	Yes	CKCL	NA		Agreement done with CKCL	
36		Kalamassery	yes	HKS	NA	Yes	15kg/DAY	No	NO	1	Yes	YES	NA	No	NA	
37		Koothattukulam	YES	hks	NA	Yes	10kg/Day	No	NA	1	Yes	CKCL	NA	No	NA	02-04-2022
38		Koithamangalam	Yes	HKS	NA	Yes	35kg/day	Yes	3.5tpd	1-1	yes	Both	ASm Enterprises	No	Inert waste handed over to CKC, Recyclable	2-4-2022
39		Marad	yes	HKS	NA	Yes	50 Kg/day	Yes	500 Kg	3-1	yes	CKCL	NA	No	NA	

Sl. No.	ULBs	Door to door collection of segregated waste done	HKS or other agency	if other, specify	multilayer packs segregated (Yes/No)	If Yes, quantity of multi layer plastics collected	multilayer packs collected along with mixed waste (Yes/No)	if Yes, quantity of mixed waste collected	No of MCFs/RRFs	Collected waste handed over to (CKC Ltd/ other agency)	if other, specify the name	Agreement with disposal facility such as cement plant obtained (Yes/No)	If yes, specify the quantity disposed through cement plant	Remarks
54	Cherpulassery													
55	Mammarkkad	Yes	HKS	NA	No	120kg/Month	No	NA	1 MCF	Yes	cks	No	NA	
56	Ottappalam													
57	Palakkad	Yes	HKS	NA	No	NA	Yes	2 Ton	7 Mini MCF, 1 RRF	Yes	Yes	No	NA	02.04.2022
58	Pattambi													
59	Shornur	YES	HKS	NA	YES									
60	Kondotty	YES	HKS	NA	Yes	1/2 ton	Yes	240 ton	1	yes	Universal Bio Gas Agency	No	No	02-04-2022
61	Kottakkal	YES	HKS	NIL	Yes	50 KG	Yes							
62	Malappuram	Yes	HKS	NA	Yes	75kg	Yes	350kg/Da	MCF 3,RRF 1	Yes	CKC	No	NA	02.04.2022
63	Manjeri	Yes	HKS	NA	No	0	No	0	4	MCF	Other Agency	No	NA	02.04.2022
64	Nilambur		HKS	No	Yes	100 kg/day	Yes	300 kg/day	1	Yes MCF	Other Agency	No	NA	
65	Parappanangadi	yes	HKS	Na	Yes	200kg/day	Yes	600kg/day	3	Yes-MCF	CKC	No	Na	
66	Perinthalmanna	yes	other agency	Jeevanam	Yes	1 ton	Yes	500kg	MCF-1, RRF-1	yes MCF	Other Agency	No	NA	02-04-2022
67	Ponnani	yes	HKS	NA	Yes	300kg	Yes	450kg		YES	CKC	No	NA	02-04-2022
68	Thanur	Yes	HKS	NA	Yes	150 Kg/day	Yes	500kg/day	1	MCF	CKC	No	NA	01-04-2022
69	Thirur	Yes	HKS	NA	No	0	Yes	0	1					

PGT

MPM

Sl. No.	ULBs	Door to door collection of segregated waste done	HKS or other agency	if other, specify	multilayer packs segregated (Yes/No)	If Yes, quantity of multilayer plastics collected	multilayer packs collected along with mixed waste (Yes/No)	if Yes, quantity of mixed waste collected	No of MCFs/RRFs	Collected waste transferred to (MCFs/RRFs)	Collected waste handed over to (CKC Ltd/other agency)	if other, specify the name	Agreement with disposal facility such as cement plant obtained (Yes/No)	If Yes, specify the quantity disposed through cement plant	Remarks
70	Thirurangadi	Yes	HKS	NA	No	0	Yes	500kg/day	MCF 3, RRF	MCF	Other Agency	Green Care Eco Solutions	No	NA	02-04-2022
71	Valanchery	Yes	HKS	NA	Yes	100kg/Day	Yes	300 KG/Day	1	MCF	other agency	universal bio gas agency	No	NA	02-04-2022
72	Feroke	Yes	Yes	NA	No	No	Yes	114 ton	1	Yes	Yes	NA	No	NA	01-04-22
73	Koduvally	Yes	HKS	No	Yes		Yes	450/day	1 MCF	Yes	OTHER AGENCY/ECOG UARD	NA	No	NA	
74	Koyilandy	Yes	HKS	NA	Yes	27/KG	No	NA	1MCF, 1 RRF	YES	OTHER AGENCY/ECOG UARD	ECOGUARD	No	NA	02-04-2022
75	Mukkam	Yes	HKS	NA	Yes	40kg/day	Yes	210kg/day	1MCF	YES	OTHER AGENCY	CONARI ADVANCED POLYMERS	No	NA	01-04-2022
76	Payyoli	Yes	HKS	NO	Yes	75 kg/day	Yes	350kg/day	1MCF	YES	OTHER AGENCY	NATURE GUARD	No	NO	01-04-2022
77	Ramantukara	Yes	HKS	No	Yes	50kg/day	Yes	300kg/day	1 MCF, 1RRF	Yes	CKC		No	NA	
78	Vadakara														
79	Kalpetta	Yes	HKS	NO	Yes	10kg/day	Yes	350/day	1MCF	YES MCF	CKC	NA	No	NA	02-04-2022
80	Mananthavady	Yes	HKS	NA	No	NA	Yes	360 Ton	1 MCF	YES MCF	CKC	NA	No	NA	
81	Sulthanbathery	Yes	HKS	NA	Yes	45 KG	Yes	2.75 T	1 MCF, 1 RRF	Yes MCF	CKC	NA	No		
82	Anthoor	Yes	HKS	NA	Yes	35kg/day	Yes	1 MCF, 1 RRF	Yes MCF	Yes MCF	CKC	PWD Contractors	No		
83	Iritty	Yes	HKS	NA	Yes	50KG/DAV	Yes	1.5TON	1 MCF	YES MCF	OTHER AGENCY	GREEN WORMS ECO SOLUTIONS	No	NA	02-04-2022
84	Koonthuparamba	Yes	HKS	NA	Yes	1.5T	No	No	2	Yes	Yes	Nirmal Bharath	No	NA	01-04-2022
85	Matanur	Yes	HKS	NA	Yes	50KG	No		1MCF 2 RRF	YES	CKC		No	NA	01-04-2022

86	Panur	YES	HKS	NA	No	NA	No	NO	1 MCF	YES	other	NIRMAL BHARATH CHARITABLE TRUST	No	NA	
Sl. No.	ULBs	Door to door collection of segregated waste done	HKS or other agency	if other, specify	multi layered segregated (Yes/No)	If Yes, quantity of multi layer plastics collected	multilayer packs collected along with mixed waste (Yes/No)	if Yes, quantity of mixed waste collected	No of MCFs/RRFs	Collect ed waste transfe rred to (MCFs/RRFs)	Collected waste handed over to (CKC Ltd/ other agency)	if other, specify the name	Agreement with disposal facility such as cement plant obtained (Yes/No)	If yes, specify the quantity disposed through cement plant	Remarks
87	Payyannur	Yes	HKS	NA	Yes	400 kg/ day	Yes	600 kg/day	1	Yes	Yes	Thiruvonam Ecco Industries	No	NA	
88	Sreekanthapuram	Yes	HKS	NA	Yes	0.5Tone	Yes	1.5 Tone	MCF-2, RRF-1	Yes	Yes	Green Worms Eco Solution	No	NA	01-04-2022
89	Thalassery	YES	HKS	NIRMAL BHARATH	Yes		No	NA	1	YES	OTHER AGENCY	NIRMAL BHARATH	No	NA	02-04-2022
90	Thaliparamba	yes	HKS	NA	No	1000KG	No	1000KG	1MCF,1RRF	YES	YES	NIRMAL BHARATH CHARITABLE	No	NA	
91	Kanhangad	Yes	HKS	NA	No				2 MCF, 1 RRF	Yes	Yes	N A	No	N A	02-04-2022
92	Kasaragod	YES	HKS	NA	Yes	120kg/day	Yes	300kg/day	1MCF,1RRF	YES	YES	Thiruvonam Eco Industries	No	NA	1-4-2022
93	Nileshwaram	yes	HKS	NA	Yes	100KG/DAY	Yes	200KG/DAY	1MCF,1RRF	YES	YES	NO	No	NA	02-04-2022

Exhibit R3 (6)

Details pertaining to collection and disposal of Multi Layer Plastic from the reports of brand owners during 2020, 2021, 2022								
No	Brand Owner	Date of report	Waste Managing Agency	Place of Collection	Type of plastic waste collected	Qty in T	Mode of disposal	Month and year of Collection & Recycling
1	Amazon Seller Services Private Ltd	03.10.2020	Shakthi Plastic Industries	Kerala	MLP	15	Not mentioned in the report	May 2020
2	Adani Wilmar Limited	15-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	5.650	Not mentioned in the report	Jan - 2022
3	Bayer Zydus Pharma Pvt. Ltd	15-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	0.020	Not mentioned in the report	Jan - 2022
4	Bayer Cropscience Limited	21-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	7.100	Not mentioned in the report	Jan - 2022
5	Cipla Ltd	15.01.2022	Shakthi Plastic Industries	Kochi	MLP	17.54	Not mentioned in the report	Dec-2021
6	Colgate Palmolive (India)Ltd	04.10.2020	Shakthi Plastic Industries	Kerala	MLP	25.36	Not mentioned in the report	May 2020
7	Colgate Palmolive (India)Ltd	13.11.2020	Shakthi Plastic Industries	Kerala	MLP	50.28	Not mentioned in the report	Sep-2020
8	Colgate Palmolive (India)Ltd	07.12.2020	Shakthi Plastic Industries	Kerala	MLP	50.18	Not mentioned in the report	Oct-2020
9	Colgate Palmolive India Ltd-Harsh	25-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	14.780	Not mentioned in the report	Dec -2021
10	Colgate Palmolive India Ltd	26-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	12.900	Not mentioned in the report	Dec -2021

11	Colgate Palmolive India Ltd	29-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	11.860	Not mentioned in the report	Dec -2021
12	Colgate Palmolive India Ltd	19-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	0.240	Not mentioned in the report	Dec -2021
13	Colgate Palmolive India Ltd	15-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	12.860	Not mentioned in the report	Jan - 2022
14	Colgate Palmolive India Ltd	19-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	11.780	Not mentioned in the report	Jan - 2022
15	Colgate Palmolive India Ltd	20-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	15.320	Not mentioned in the report	Jan - 2022
16	Colgate Palmolive India Ltd	22-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	16.640	Not mentioned in the report	Jan - 2022
17	Colgate Palmolive India Ltd	22-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	16.380	Not mentioned in the report	Jan - 2022
18	Colgate Palmolive India Ltd	25-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	11.480	Not mentioned in the report	Jan - 2022
19	Dukes Products India Ltd- Ravi	19-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	0.765	Not mentioned in the report	Dec -2021
20	Dukes Products India Ltd- Ravi	19-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	3.910	Not mentioned in the report	Dec -2021
21	Dukes Products India Ltd- Ravi	19-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	2.390	Not mentioned in the report	Dec -2021

22	DS Spiceco Pvt Ltd	15-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	0.210	Not mentioned in the report	Jan -2022
23	Dukes Products India Ltd- Ravi	15-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	4.548	Not mentioned in the report	Jan -2022
24	Herbalife International India Pvt Ltd.	10.07.2020	GEM Enviro Management Private Ltd	All Kerala	MLP	0.052	Not mentioned in the report	Jun-2020
25	Herbalife International India Pvt Ltd.	10.07.2020	GEM Enviro Management Private Ltd	All Kerala	MLP	0.052	Not mentioned in the report	May-2020
26	Hindustan Unilever Limited	25-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	11.720	Not mentioned in the report	Jan - 2022
27	Hindustan Unilever Limited	26-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	14.220	Not mentioned in the report	Jan - 2022
28	Jyothi Labs Ltd	05.01.2022	Shakthi Plastic Industries	Kerala	MLP	87.053	Not mentioned in the report	Nov-2021
29	Jyothi Labs Ltd	15.01.2022	Shakthi Plastic Industries	Kochi	MLP	96.059	Not mentioned in the report	Dec-2021
30	Jyothi Labs Ltd	15.01.2022	Shakthi Plastic Industries	Kochi	MLP	7.21	Not mentioned in the report	Dec-2021
31	L'Oreal India Private Limited	08.10.2020	Shakthi Plastic Industries	Kerala	MLP	7.92	Not mentioned in the report	Aug-2020
32	Mondelez India Foods Pvt Ltd.	12.01.2022	Shakthi Plastic Industries	Kochi	MLP	106.53	Not mentioned in the report	Nov-2021

33	Mondelez India Foods Pvt Ltd.	12.01.2022	Shakthi Plastic Industries	Kochi	MLP	100.7	Not mentioned in the report	Nov-2021
34	Mondelez India Foods Pvt Ltd.	12.01.2022	Shakthi Plastic Industries	Koyilandy	MLP	5.83	Not mentioned in the report	Nov-2021
35	Mondelez India Foods Pvt Ltd.	15.01.2022	Shakthi Plastic Industries	Kochi	MLP	55.29	Not mentioned in the report	Dec-2021
36	Mondelez India Foods Pvt Ltd.	15.01.2022	Shakthi Plastic Industries	Kochi	MLP	175.18	Not mentioned in the report	Dec-2021
37	Mondelez India Foods Pvt.Ltd	09.10.2020	Shakthi Plastic Industries	Kerala	MLP	150.72	Not mentioned in the report	Aug-2020
38	Mother Diary Fruit and Vegetable Pvt Ltd.	05.01.2022	Shakthi Plastic Industries	Kerala	MLP	0.56	Not mentioned in the report	Nov-2021
39	Nutrica International Pvt Ltd	10.10.2020	Shakthi Plastic Industries	Kerala	MLP	2	Not mentioned in the report	Aug-2020
40	Patanjali Ayurved Ltd	19.10.2020	Shakthi Plastic Industries	Kerala	MLP	8.75	Not mentioned in the report	May-2020
41	PepsiCo India Holdings Pvt Ltd	04.11.2020	Shakthi Plastic Industries	Kerala	MLP	289.746	Not mentioned in the report	Oct-2020
42	PepsiCo India Holdings Pvt.Ltd	01.01.2021	Shakthi Plastic Industries	Kerala	MLP	50.42	Not mentioned in the report	Nov-2020
43	Procter & Gamble Home Products Pvt Ltd.	24.08.2020	Shakthi Plastic Industries	Palakkad	MLP	163.98	Not mentioned in the report	June-2020

44	Procter & Gamble Home Products Pvt Ltd.	24.08.2020	Shakthi Plastic Industries	Palakkad	MLP	147.41	Not mentioned in the report	June-2020
45	Procter & Gamble Home Products Pvt Ltd.	24.08.2020	Shakthi Plastic Industries	Palakkad	MLP	9.999	Not mentioned in the report	March 2020
46	Parle Products Pvt Ltd	15-01-2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	0.009	Not mentioned in the report	Jan - 2022
47	Prataap Snacks Ltd	03.02.2022	Paperman Environmental Solutions Pvt. Ltd	Kerala	MLP	11.04	Not mentioned in the report	Feb 2022
48	Prataap Snacks Ltd	28.02.2022	Paperman Environmental Solutions Pvt. Ltd	Kerala	MLP	6.82	Not mentioned in the report	Feb 2022
49	R B India Pvt Ltd	09.10.2020	Shakthi Plastic Industries	Kerala	MLP	50.12	Not mentioned in the report	Aug-2020
50	R B India Pvt Ltd	09.10.2020	Shakthi Plastic Industries	Kerala	MLP	50.12	Not mentioned in the report	Jul-2020
51	R B India Pvt Ltd	17.10.2020	Shakthi Plastic Industries	Kerala	MLP	50.12	Not mentioned in the report	Aug-2021
52	RPJ Life Sciences Ltd.	05.01.2022	Shakthi Plastic Industries	Kerala	MLP	3.066	Not mentioned in the report	Nov-2021
53	Sanofi India Limited	23.10.2020	Shakthi Plastic Industries	Kerala	MLP	25.12	Not mentioned in the report	Oct-2020
54	Sanofi India Ltd	15.01.2022	Shakthi Plastic Industries	Kochi	MLP	32	Not mentioned in the report	Dec-2021

55	Sony India Pvt Ltd	15.01.2022	Shakthi Plastic Industries	Kochi	MLP	0.207	Not mentioned in the report	Dec-2021
56	Samsung India Electronics Private Limited	15.01.2022	Rapidue Technologies Pvt Ltd	Kerala	MLP	4.812	Not mentioned in the report	Jan - 2022
57	Tata Consumer Products Ltd	13.10.2020	Shakthi Plastic Industries	Kerala	MLP	50.5	Not mentioned in the report	Aug-2020
58	Tata Unistore Ltd	10.01.2022	Shakthi Plastic Industries	Kochi	MLP	0.029	Not mentioned in the report	Oct-2021
59	Varun Beverages Limited	06.07.2020	GEM Enviro Management Private Ltd	All Kerala	MLP	460	Not mentioned in the report	Jun-2020
60	Zydu Wellness Products Ltd	05.01.2022	Shakthi Plastic Industries	Kerala	MLP	1.08	Not mentioned in the report	Nov-21
61	Zydu Wellness Products Ltd	05.01.2022	Shakthi Plastic Industries	Kerala	MLP	0.032	Not mentioned in the report	Nov-2021
62	Hygienic Research Institute Pvt Ltd	19-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	1.190	Not mentioned in the report	Dec -2021
63	Godrej Tyson Food	19-12-2021	Rapidue Technologies Pvt Ltd	Kerala	MLP	3.028	Not mentioned in the report	Dec -2021

1033
15/12/21

Date: 30th November 2021

Plastic Waste Division
Kerala State Pollution Control Board,
Head office, Pattom (P.O.)-
Thiruvananthapuram - 695004

Dear Sir,

Sub: Details pertaining to Collection & Disposal of Plastic Waste in the month of **October 2021**

With reference to the above, we hereby confirm having collected and disposed a total quantity of **431.246** MT of MLP, NMLP, PET, Flexible, Rigid, PP, EPS, HDPE, PS, PE, LDPE Waste in Kerala during the month of **October 2021**

On Behalf	Collected From District	Quantity (MT)	Type of Plastic	Collected From	Disposed At
Emami Agrotech Limited	Kochi	0.600	MLP	Kerala Polymers	The Shakti Plastic Industries
Graz Engineering Tools Pvt. Ltd.	Kochi	0.002	MLP	Kerala Polymers	The Shakti Plastic Industries
Sealed Air	Kochi	2.954	MLP	Kerala Polymers	The Shakti Plastic Industries
Grasim Industries Limited – Caustic Soda Plant	Kochi	2.100	HDPE	Kerala Polymers	The Shakti Plastic Industries
Grasim Industries Limited – Caustic Soda Plant	Kochi	0.670	PP	Kerala Polymers	The Shakti Plastic Industries
Grasim Industries Limited – Chemical Division	Kochi	3.500	HDPE	Kerala Polymers	The Shakti Plastic Industries

THE SHAKTI PLASTIC INDUSTRIES
Nagda
202/203/204/205, 2nd Floor, Business Classic, Chincholi Bunder Road, Malad (W), Mumbai 400 064.
MH-INDIA PH: 022 49671500/01/02

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Infinite Cercle Private Limited	Kochi	7.600	MLP	Kerala Polymers	The Shakti Plastic Industries
Infinite Cercle Private Limited	Kochi	25.400	Flexible	Kerala Polymers	The Shakti Plastic Industries
Infinite Cercle Private Limited	Kochi	11.800	Rigid	Kerala Polymers	The Shakti Plastic Industries
Johnson & Johnson Pvt. Ltd.	Kochi	21.982	MLP	Kerala Polymers	The Shakti Plastic Industries
Johnson & Johnson Pvt. Ltd.	Kochi	43.056	HDPE	Kerala Polymers	The Shakti Plastic Industries
Johnson & Johnson Pvt. Ltd.	Kochi	1.520	PET	Kerala Polymers	The Shakti Plastic Industries
Girnar Food & Bev. Pvt. Ltd.	Kochi	0.157	MLP	Kerala Polymers	The Shakti Plastic Industries
Grasim Industries Limited – Grasilene Division	Kochi	0.720	PP	Kerala Polymers	The Shakti Plastic Industries
Crompton Greaves consumer Electricals Limited	Kochi	49.420	Flexible	Kerala Polymers	The Shakti Plastic Industries
Crompton Greaves consumer Electricals Limited	Kochi	12.917	Rigid	Kerala Polymers	The Shakti Plastic Industries
Crompton Greaves consumer Electricals Limited	Kochi	12.233	MLP	Kerala Polymers	The Shakti Plastic Industries

THE SHAKTI PLASTIC INDUSTRIES
202/203/204/205, 2nd Floor, Business Classic, Chincholi Bunder Road, Malad (W), Mumbai 400 064.
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Patanjali Ayurved Ltd.	Kochi	23.830	Flexible	Kerala Polymers	The Shakti Plastic Industries
Cadila Pharmaceuticals Ltd.	Kochi	15.099	Flexible	Kerala Polymers	The Shakti Plastic Industries
Cadila Pharmaceuticals Ltd.	Kochi	1.788	Rigid	Kerala Polymers	The Shakti Plastic Industries
Cadila Pharmaceuticals Ltd.	Kochi	0.111	MLP	Kerala Polymers	The Shakti Plastic Industries
Dry Blends Foods Pvt. Ltd.	Kochi	0.189	MLP	Kerala Polymers	The Shakti Plastic Industries
Dry Blends Foods Pvt. Ltd.	Kochi	0.324	NMLP	Kerala Polymers	The Shakti Plastic Industries
Panasonic India Pvt. Ltd	Kochi	0.227	HDPE	Kerala Polymers	The Shakti Plastic Industries
Panasonic India Pvt. Ltd	Kochi	0.006	EPS	Kerala Polymers	The Shakti Plastic Industries
Panasonic India P Ltd	Kochi	1.320	PE	Kerala Polymers	The Shakti Plastic Industries
Panasonic India P Ltd	Kochi	0.014	PP	Kerala Polymers	The Shakti Plastic Industries
Nobel Hygiene Pvt. Ltd.	Kochi	20.958	Flexible	Kerala Polymers	The Shakti Plastic Industries

THE SHAKTI PLASTIC INDUSTRIES

202/203/204/205, 2nd Floor, Business Classic, Chincholi Bunder Road, Malad (W), Mumbai 400 064.
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Pidilte Industries Ltd.	Kochi	30.372	MLP	Kerala Polymers	The Shakti Plastic Industries
Pidilte Industries Ltd.	Kochi	45.470	NMLP	Kerala Polymers	The Shakti Plastic Industries
Ferrero India Pvt. Ltd.	Kochi	19.259	PET	Kerala Polymers	The Shakti Plastic Industries
Ferrero India Pvt. Ltd.	Kochi	1.727	LDPE	Kerala Polymers	The Shakti Plastic Industries
Ferrero India Pvt. Ltd.	Kochi	2.441	PS	Kerala Polymers	The Shakti Plastic Industries
Ferrero India Pvt. Ltd.	Kochi	26.387	MLP	Kerala Polymers	The Shakti Plastic Industries
Bisleri International Pvt. Ltd.	Kochi	0.021	Flexible	Kerala Polymers	The Shakti Plastic Industries
Bisleri International Pvt. Ltd.	Kochi	0.399	Rigid	Kerala Polymers	The Shakti Plastic Industries
Johnson & Johnson Pvt. Ltd.	Kochi	0.040	MLP	Kerala Polymers	The Shakti Plastic Industries
Drums Foods International Pvt Ltd	Kochi	3.131	Flexible	Kerala Polymers	The Shakti Plastic Industries
Drums Foods International Pvt Ltd	Kochi	1.426	Rigid	Kerala Polymers	The Shakti Plastic Industries

THE SHAKTI PLASTIC INDUSTRIES

202/203/204/205, 2nd Floor, Business Classic, Chincholi Bunder Road, Malad (W), Mumbai 400 064.

MH-INDIA PH: 022 49671500/01/02

Zydus Wellness Products Limited	Kochi	2.160	MLP	Kerala Polymers	The Shakti Plastic Industries
ID Fresh Foods (India) Private Limited	Kochi	12.500	MLP	Kerala Polymers	The Shakti Plastic Industries
Bauli Indian Bakes & Sweets Pvt Ltd.	Kochi	3.510	MLP	Kerala Polymers	The Shakti Plastic Industries
Bauli Indian Bakes & Sweets Pvt Ltd.	Kochi	1.070	Flexible	Kerala Polymers	The Shakti Plastic Industries
Nirma Limited	Kochi	20.710	MLP	Kerala Polymers	The Shakti Plastic Industries
Zydus Wellness Limited	Kochi	0.126	MLP	Kerala Polymers	The Shakti Plastic Industries

This is for your kind information please.

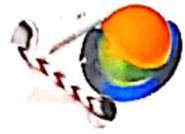
Kindly acknowledge and do the needful.

Thanking you,
Yours faithfully,
For The Shakti Plastic Industries,

Rahul Kodan



Authorized Signatory



122
8/1/22

Date: 05th January, 2022

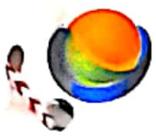
Plastic Waste Division
Kerala State Pollution Control Board,
Head office, Pattom (P.O.)-
Thiruvananthapuram – 695004

8/1/22
AKB

Dear Sir,
Sub: Details pertaining to Collection & Disposal of Plastic Waste in the month of
November 2021

With reference to the above, we hereby confirm having collected and disposed a total quantity of **1732.296 MT** of Plastic Waste in "**Kerala**" during the month of **November 2021**

On Behalf	Collected From District	Quantity (MT)	Type of Plastic	Collected From	Disposed At
United Spirits Ltd.	Kochi	1.171	HDPE (Guala)	Kerala Polymers	The Shakti Plastic Industries
United Spirits Ltd.	Kochi	1,128.520	PET	Kerala Polymers	The Shakti Plastic Industries
United Spirits Ltd.	Kochi	44.971	HDPE (Guala)	Kerala Polymers	The Shakti Plastic Industries
RPG Life Sciences Limited	Kerala	3.066	MLP	Kerala Polymers	The Shakti Plastic Industries
Carrier Air-conditioning & Refrigeration Limited	Kerala	1.122	MLP	Kerala Polymers	The Shakti Plastic Industries



Carrier Air-conditioning & Refrigeration Limited	Kerala	1.625	NMLP	Kerala Polymers	The Shakti Plastic Industries
Johnson & Johnson Pvt. Ltd.	Kerala	60.398	LDPE	Kerala Polymers	The Shakti Plastic Industries
Johnson & Johnson Pvt. Ltd.	Kerala	46.287	PP	Kerala Polymers	The Shakti Plastic Industries
Mother Dairy Fruit and Vegetable Pvt. Ltd.	Kerala	0.560	MLP	Kerala Polymers	The Shakti Plastic Industries
Havells India Limited	Kerala	2.750	MLP	Kerala Polymers	The Shakti Plastic Industries
Havells India Limited	Kerala	6.750	MLP	Koyilandy Municipality	Dalmia Cement Bharat Ltd.
Havells India Limited	Kerala	8.000	NMLP	Kerala Polymers	The Shakti Plastic Industries
Ferrero India Pvt. Ltd.	Kerala	25.100	PP	Kerala Polymers	The Shakti Plastic Industries
Bisleri International Pvt. Ltd.	Kerala	150.450	PET	Kerala Polymers	The Shakti Plastic Industries
Bisleri International Pvt. Ltd.	Kerala	42.000	HDPE	Kerala Polymers	The Shakti Plastic Industries

Bisleri International Pvt. Ltd.	Kerala	20.979	LDPE	Kerala Polymers	The Shakti Plastic Industries
Zydus Wellness Products Limited	Kerala	1.080	MLP	Kerala Polymers	The Shakti Plastic Industries
Zydus Wellness Limited	Kerala	0.032	MLP	Kerala Polymers	The Shakti Plastic Industries
Jyothy Labs Limited	Kerala	87.053	MLP	Kerala Polymers	The Shakti Plastic Industries
Jyothy Labs Limited	Kerala	75.050	Rigid	Kerala Polymers	The Shakti Plastic Industries
Jyothy Labs Limited	Kerala	25.100	Flexible	Kerala Polymers	The Shakti Plastic Industries
Frigorifico Allana Pvt. Ltd.	Kerala	0.232	MLP	Kerala Polymers	The Shakti Plastic Industries

This is for your kind information please.

Kindly acknowledge and do the needful.

Thanking you,
Yours faithfully,
For The Shakti Plastic Industries,

Rahul v Podaar

Authorized Signatory



THE SHAKTI PLASTIC INDUSTRIES
202/203/204/205, 2nd Floor, Business Classic, Chincholi Bunder Road, Malad (W), Mumbai 400 064.
MH-INDIA PH: 022 49671500/01/02

1104
30/03/22

To,
The Member Secretary,
Kerala Pollution Control Board,
Plamoodu - Thekkamoodu Rd, Pattom,
Thiruvananthapuram, Kerala 695004

VEES
30/3/22

Subject: Collection and channelization of Post-Consumer Plastic Waste from the state of Kerala for the period January 2022 (MMYY) for the implementation of Extended Producer Responsibility (EPR) as required under PWM Rules, 2016.

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Dear Sir/Madam,

We, Rapidue Technologies Pvt. Ltd. (Recykal) a cloud-based platform for effective waste management and channelization has associated with Brand Owners for the collection, channelization and responsible disposal of the post-consumer used plastic waste generated due to their products as specified under Rule-13(2) of the Plastic Waste Management Rules 2016, as amended 2018.

We would like to keep you informed that the Plastic Wastes generated within the State of Kerala were collected from various sources viz., aggregators, waste collectors, vendors etc., and were channelized for responsible recycling/safe disposal practices, for January 2022. This is to ensure that the directions to collect the post-consumer packaging of the respective brands as specified under PWM Rules, 2016 is successfully implemented.

We are submitting you the details on the collection and channelization of 609651 kg's of post-consumer Plastic Waste for your record and reference purposes. Please find the quantity collected below for your reference.

S No	Category	Material Type	Dispatch / Pickup Date	Vehicle Number	Quantity (Kgs)	Brand Name
1	Flexible	Post-Consumer PS	01-06-2022	JH02AJ1305	8040	Samsung India Electronics Private Limited
2	Flexible	Post-Consumer PS	01-06-2022	AP35V6089	8100	Samsung India Electronics Private Limited
3	Flexible	Post-Consumer PS	01-06-2022	BR02AA6845	7610	Samsung India Electronics Private Limited
4	Flexible	Post-Consumer PS	01-06-2022	HR55M7592	7795	Samsung India Electronics Private Limited
5	Flexible	Post-Consumer PS	01-08-2022	UP78CT1016	6995	Samsung India Electronics Private Limited
6	Flexible	Post-Consumer PS	01-08-2022	UP72AT1685	7050	Samsung India Electronics Private Limited
7	Flexible	Post-Consumer PS	01-08-2022	OD04F1729	8360	Samsung India Electronics Private Limited
8	Flexible	Post-Consumer PS	01-08-2022	BR01GA5496	8445	Samsung India Electronics Private Limited
9	Flexible	Post-Consumer PS	01-10-2022	JH02K3414	7640	Samsung India Electronics Private Limited
10	Flexible	Post-Consumer PS	01-10-2022	UP21BN3949	8475	Samsung India Electronics Private Limited

Rapidue Technologies Pvt Ltd
#401, Janaradhan Plaza, Lumbini Enclave,
Gachibowli, Hyderabad-32, India.

CIN: U72300TG2015PTC101913

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11	Flexible	Post-Consumer PS	01-10-2022	JH12F6543	8440	Samsung India Electronics Private Limited
12	Flexible	Post-Consumer PS	01-10-2022	UP83L9357	5985	Samsung India Electronics Private Limited
13	Flexible	Post-Consumer PS	01-11-2022	OD14H4539	8005	Samsung India Electronics Private Limited
14	Flexible	Post-Consumer PS	01-11-2022	JH12G5437	8280	Samsung India Electronics Private Limited
15	Flexible	Post-Consumer PS	01-11-2022	UP58T7372	7310	Samsung India Electronics Private Limited
16	Flexible	Post-Consumer PS	01-12-2022	JH12F0725	7835	Samsung India Electronics Private Limited
17	Flexible	Post-Consumer PS	01-12-2022	JH37C5048	8265	Samsung India Electronics Private Limited
18	Flexible	Post-Consumer PS	01-12-2022	PB10HC8516	8395	Samsung India Electronics Private Limited
19	Flexible	Post-Consumer PS	01-12-2022	BR06GA8731	8030	Samsung India Electronics Private Limited
20	Flexible	Post-Consumer PS	01-13-2022	AP04TW0123	8645	Samsung India Electronics Private Limited
21	Flexible	Post-Consumer PS	01-13-2022	UP78FN0172	8125	Samsung India Electronics Private Limited
22	Flexible	Post-Consumer PS	01-13-2022	AP07TH6409	8495	Samsung India Electronics Private Limited
23	Flexible	Post-Consumer PS	01-05-2022	UP65BT1378	5050	Samsung India Electronics Private Limited
24	Flexible	Post-Consumer PS	01-04-2022	HP93A2611	6110	Samsung India Electronics Private Limited
25	Flexible	Post-Consumer PS	01-05-2022	RJ11GA7756	5240	Samsung India Electronics Private Limited
26	Flexible	Post-Consumer PS	01-07-2022	UP21CT1941	6935	Samsung India Electronics Private Limited
27	Flexible	Post-Consumer PS	01-07-2022	TS08UB2973	8170	Samsung India Electronics Private Limited
28	Flexible	Post-Consumer PS	01-07-2022	UK06CA4707	7480	Samsung India Electronics Private Limited
29	Flexible	Post-Consumer PS	01-07-2022	BR01GG6868	8145	Samsung India Electronics Private Limited
30	Rigid	Post-Consumer PET	12-13-2021	KA01AL9949	2268	Samsung India Electronics Private Limited
31	Rigid	Post-Consumer PET	12-13-2021	KA01AL9949	50	DESAI FOODS PVT LTD (Mother's recipe's)
32	Rigid	Post-Consumer PET	12-13-2021	KA01AL9949	450	Bayer Zydus Pharma Pvt. Ltd.
33	Rigid	Post-Consumer HDPE	01-03-2022	HP64B2155	11389	Samsung India Electronics Private Limited
34	Rigid	Post-Consumer HDPE	01-03-2022	HP64B2155	206	Panasonic India Pvt. Ltd

Rapidue Technologies Pvt Ltd
 #401, Janaradhan Plaza, Lumbini Enclave,
 Gachibowli, Hyderabad-32, India.

CIN: U72300TG2015PTC101913

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35	Flexible	Post-Consumer LDPE	01-04-2022	BR02AA5736	24535	Samsung India Electronics Private Limited
36	MLP	Post-Consumer MLP	01-15-2022	TN34AC2652	4812	Samsung India Electronics Private Limited
37	MLP	Post-Consumer MLP	01-15-2022	TN34AC2652	210	DS Spiceco Pvt Ltd
38	MLP	Post-Consumer MLP	01-15-2022	TN34AC2652	9	Parle Products Private limited
39	MLP	Post-Consumer MLP	01-15-2022	TN34AC2652	4548	Dukes Products India Ltd. - Ravi
40	Flexible	Post-Consumer PP	01-03-2022	HR38AB8514	21735	Samsung India Electronics Private Limited
41	Rigid	Post-Consumer PET	01-03-2022	KL42F6600	13650	Radico Khaitan
42	Rigid	Post-Consumer PET	12-15-2021	KL44A7939	9710	Radico Khaitan
43	Rigid	Post-Consumer PET	12-29-2021	RJ18GB1837	16820	Radico Khaitan
44	Rigid	Post-Consumer PET	01-04-2022	RJ32GC0217	16580	Radico Khaitan
45	Rigid	Post-Consumer PET	12-28-2021	KA01AF1200	7870	Radico Khaitan
46	Rigid	Post-Consumer PET	01-06-2022	KA04AA3067	15500	Radico Khaitan
47	Rigid	Post-Consumer PET	01-04-2022	MH04HY8744	13390	Gillette India Limited
48	Flexible	Post-Consumer PP	01-03-2022	HP12H1551	19241	Samsung India Electronics Private Limited
49	MLP	Post-Consumer MLP	01-15-2022	TN52D6356	12860	Colgate Palmolive India Ltd
50	MLP	Post-Consumer MLP	01-19-2022	TN48H4254	11780	Colgate Palmolive India Ltd
51	MLP	Post-Consumer MLP	01-20-2022	TN93B6368	15320	Colgate Palmolive India Ltd
52	MLP	Post-Consumer MLP	01-22-2022	TN30AX1299	16460	Colgate Palmolive India Ltd
53	MLP	Post-Consumer MLP	01-22-2022	KA01AE1789	16380	Colgate Palmolive India Ltd
54	MLP	Post-Consumer MLP	01-25-2022	TN21AY2889	11480	Colgate Palmolive India Ltd
55	MLP	Post-Consumer MLP	01-25-2022	TN34F2881	11720	Hindustan Unilever Limited
56	MLP	Post-Consumer MLP	01-26-2022	TN29BK4073	14220	Hindustan Unilever Limited
57	MLP	Post-Consumer MLP	01-15-2022	TN52F7879	5650	Adani Wilmar Limited
58	MLP	Post-Consumer MLP	01-15-2022	TN52F7879	20	Bayer Zydus Pharma Pvt. Ltd.
59	MLP	Post-Consumer MLP	01-21-2022	TN34AC2652	7100	Bayer Cropscience Limited
60	Rigid	Post-Consumer PET	01-22-2022	MH01DR4493	10508	Gillette India Limited

Rapidue Technologies Pvt Ltd
 #401, Janaradhan Plaza, Lumbini Enclave,
 Gachibowli, Hyderabad-32, India.

CIN: U72300TG2015PTC101913

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61	Rigid	Post-Consumer PET	01-22-2022	GJ05BZ6097	21630	Procter And Gemble Hygiene And Healthoare Ltd
62	Rigid	Post-Consumer PET	01-19-2022	KL61C7900	20020	Procter And Gamble Home Products Limited
63	Rigid	Post-Consumer PET	01-22-2022	PB07BS9291	17250	Procter And Gamble Home Products Limited
64	Rigid	Post-Consumer PET	01-29-2022	RJ18GB3721	12830	Procter And Gamble Home Products Limited



Akash Ratan

Thanks and Regards,

For Rapidue Technologies Pvt Ltd.

Rapidue Technologies Pvt Ltd
#401, Janaradhan Plaza, Lumbini Enclave,
Gachibowli, Hyderabad-32, India.

CIN: U72300TG2015PTC101913

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Exhibit R3(7)



KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE (ERNAKULAM -II), PERUMBAVOOR

PMC. 20/733, Govt. Hospital -KSRTC Road, Near Kallumkal Auditorium, Perumbavoor - 683 542
Telephone : 0484-2593747

E-mail : pcbdo2ekm@gmail.com
Website : www.keralapcb.nic.in

303
02/4/22

PCB/EKM/DO2/GEN-PW/03/2013

Date : 02.04.2022

From
The Environmental Engineer

To
The Member Secretary
Kerala State Pollution Control Board
Head Office, Thiruvananthapuram

Sub : - Details pertaining to collection and disposal of plastic waste of M/s. Sakthi Plastic Industries - Reg.

Ref :- Letter No. KSPCB/35/2021-SEE2 dated 15/03/2022.

Sir/Madam,

No documents mentioned in the reference letter were not submitted in this office for verifying the compliance under registration.



Yours faithfully

ENVIRONMENTAL ENGINEER

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2/4

02/4/22